

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 553/2001  
in  
O.A. NO. 373/2001

(12)

This the 19th day of February, 2002.

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Pratap Mohan Jha S/O Sita Ram Jha,  
R/O H.No.71/4, Lodhi Colony,  
New Delhi-110003.

... Applicant

( By Shri Jasbir Singh Malik, Advocate )

-versus-

1. Shri K. Kaushal Ram,  
Secretary, M.O.U.A. and Employment,  
Nirman Bhawan, New Delhi-110001.
2. Shri Kishan Kumar,  
Director General,  
Central Public Works Department,  
Nirman Bhawan, New Delhi-110001.
3. Smt. Achla Sinha,  
Director of Estate through Director  
Ministry of Urban Affairs,  
Nirman Bhawan, New Delhi-110001.
4. Shri S.C.Handa, Exec. Engineer (Elec.),  
Electrical Division XIV, CPWD,  
Pragati Maidan, New Delhi.
5. Shri P.S.Sarkar, Jr. Engineer (Civil),  
1324, Lodhi Complex,  
New Delhi-110003. ... Respondents

( By Shri S.K.Gupta, Advocate )

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, VC(A) :

Heard Both sides.

2. We note that the Tribunal's order has been complied with substantially by respondents though with some delay which should have been avoided.

(7)

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3. We also note that the Tribunal in its order dated 16.2.2001 in OA No.373/2001 has specifically given liberty to applicant that if he has any grievance with regard to the decision taken by respondents, he would be at liberty to approach this Tribunal in original proceedings, if so advised.

4. Reiterating the same and granting liberty to applicant to agitate his grievance in appropriate original proceedings, if so advised, we drop the C.P.

5. Notices issued are discharged.

*Kuldeep*  
( Kuldip Singh )  
Member (J)

*Anil*  
( S. R. Adige )  
Vice-Chairman (A)

/as/